

COURT-II
IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)

APPEAL NO. 59 OF 2014 & IA NO. 111 OF 2014
AND
APPEAL NO. 120 OF 2014

Dated : **25th July, 2018**

Present: **Hon'ble Mr. Justice N.K. Patil, Judicial Member**
Hon'ble Mr. S.D. Dubey, Technical Member

Appeal No. 59 of 2014 & IA No. 111 of 2014

In the matter of:

Madhya Pradesh Power Generating Co. Ltd.

.... Appellant(s)

Vs.

Central Electricity Regulatory Commission & Ors.

.... Respondent(s)

Counsel for the Appellant(s)

:

Mr. M.G. Ramachandran
Ms. Ranjitha Ramachandran
Ms. Poorva Saigal
Mr. Shubham Arya

Counsel for the Respondent(s)

:

Mr. Sethu Ramalingam for R.1

Mr. Pradeep Mishra
Mr. Manoj Kr. Sharma
Mr. Rajiv Srivastava for R-2

Mr. G. Umapathy
Ms. R. Mekhala
Mr. Aditya Singh for MPPMCL/R.5
Mr. K,K. Agrawal MPPMCL

Appeal No. 120 of 2014

In the matter of:

M. P. Power Management Co. Ltd.

.... Appellant(s)

Vs.

Central Electricity Regulatory Commission & Ors.

.... Respondent(s)

Counsel for the Appellant(s)

:

Mr. G. Umapathy
Ms. R. Mekhala
Mr. Aditya Singh
Mr. K,K. Agrawal MPPMCL

Counsel for the Respondent(s)

:

Mr. Sethu Ramalingam for R.1

Mr. Pradeep Mishra
Mr. Manoj Kr. Sharma
Mr. Rajiv Srivastava for R-2

Mr. M.G. Ramachandran
Ms. Ranjitha Ramachandran
Ms. Poorva Saigal for R-3

ORDER

We have heard the learned counsel appearing for the Appellant and the learned counsel appearing for the Respondents and gone through the Order impugned carefully. What emerged is that, there is a dispute between two States i.e. State of Madhya Pradesh and State of Uttar Pradesh.

Having regard to the facts and circumstances of the case, we are of the opinion that if the Principal Secretaries (Energy) of both the States call a joint meeting and explore the possibilities of amicable settlement keeping in view the interest of both the States and the present dispute can be sorted out after due deliberations in the matter. We hope and trust that the respective Principal Secretaries of Energy of both the States use their good offices and settle the matter with negotiation amicably and sort out the dispute finally. It will be in the interest of both the States and also in the interest of consumers of the States and report the same as expeditiously as possible, at any rate, within a period of 15 days from today.

Registry is directed to issue the copy of this Order to the learned counsel appearing for the Appellant and the learned counsel appearing for the Respondents forthwith.

Post the matter on **17.08.2018** as agreed by the learned counsel appearing for the Appellant and the learned counsel appearing for the Respondents.

(S.D. Dubey)
Technical Member

(Justice N.K. Patil)
Judicial Member